

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 319 OF 2016 &
IA NOS. 664 AND 665 OF 2016**

Dated: 20th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Simhapuri Energy Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudary

Counsel for the Respondent(s) : Mr. Samiron Borkataky for R.2

ORDER

**IA NO. 664 OF 2016
(Appl. for directions)**

In this application, the appellant/applicant has prayed that a direction be given to Respondent No.1/Central Electricity Regulatory Commission (**Central Commission**) to furnish a certified copy of the impugned order along with annexures to learned counsel for the appellant.

This matter is repeatedly listed before us. In fact, we had orally requested Mr. Ramalingam, learned counsel who generally appears for the Central Commission, to see that certified copy of the impugned order along with annexures is made available to learned counsel for the appellant. It is distressing to note that certified copy of the impugned order along with annexures is not made available to learned counsel for the appellant. We are therefore left with no alternative, but to issue a direction to the Central Commission. Hence, we direct the Central Commission to file a certified

copy of the impugned order along with annexures in this Tribunal within two weeks from today i.e., on or before 06.03.2017. Central Commission is also directed to provide a certified copy of the impugned order along with annexures to learned counsel for the appellant herein.

If after getting certified copy of the impugned order along with annexures, learned counsel for the appellant wishes to add any additional grounds or submissions, he will be at liberty to do so. Application is disposed of. Registry as well as learned counsel for the appellant are directed to serve a copy of this order on the Central Commission.

List the main appeal on **28.03.2017**.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/sh